

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 335/ND/2017

In the matter of :  
Express Hospitality (P) Ltd

... PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 16.5.2018


Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
V.K. Subburaj,  
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : -  
For the Respondent/Corporate Debtor :


For the Intervener : Mr. Manish Raj, Co. Prosecutor

ORDER

At the request of the Learned authorized representative for the Appellant, the matter is adjourned to 31.5.2018.



(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit